GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 1491 ANSWERED ON 29/07/2025

WAGE ARREARS UNDER MGNREGS

1491. Com. Selvaraj V: Shri Subbarayan K:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the wages of workers under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) are in arrears in the States due to the delay in the allotment of funds from the Union Government;
- (b) if so, the details thereof the dues from the Union Government, state-wise; and
- (c) if not, the reasons therefor along with the steps taken to clear the same?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

(a)to(c): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand-driven wage employment scheme under thenScheme. Fund release is a continuous process.

Under Scheme the wage payments are directly credited by the Central Government to the account of beneficiaries through Direct Benefit Transfer protocol. Sanctions for wage payments are issued daily by the Ministry through the Public Finance Management System (PFMS) based on fund transfer orders received from the States after due procedures. At the beginning of each financial year, admissible pending liabilities of the previous year, if any, are duly reimbursed by the Government of India. Accordingly, all pending wage liabilities upto FY 2024-25 (Except that of West Bengal) have already been cleared.

In the current Financial Year (as on 24.07.2025), an amount of Rs. 46,395.12 crore has been released to the States including 100% of pending wage liabilities of FY 2024-25. As sanction for payment of wages are issued by Ministry on a daily basis through PFMS (Public Finance Management System), after receipt of funds transfer orders from States after following the due procedures, the fund release status keeps updating on a daily basis.

State/Union Territory (UT)-wise details of pending liabilities for wage components under the Scheme as on 24.07.2025 is given at Annexure.

Annexure referred to in reply to parts (a)to(c) of LokSabhaUnstarred Question No. 1491 dated 29.07.2025.

SI. No.	State/ UT	Wage liability
1	Andhra Pradesh	1660.9
2	Arunachal Pradesh	3.12
3	Assam	185.55
4	Bihar	868.8
5	Chhattisgarh	32.82
6	Goa	0.35
7	Gujarat	42.03
8	Haryana	8.77
9	Himachal Pradesh	50.91
10	Jammu & Kashmir	18.93
11	Jharkhand	298.28
12	Karnataka	140.57
13	Kerala	417.05
14	Madhya Pradesh	211.93
15	Maharashtra	348.05
16	Manipur	4.81
17	Meghalaya	10.57
18	Mizoram	1.09
19	Nagaland	4.98
20	Odisha	81.82
21	Punjab	261.54
22	Rajasthan	561.28
23	Sikkim	4.71
24	Tamil Nadu	210.94
25	Telangana	451.12
26	Tripura	17.92
27	Uttar Pradesh	917.51
28	Uttarakhand	4
29	Andaman & Nicobar	0
30	Lakshadweep	0
31	Puducherry	11.38
32	Ladakh	0.62
33	Dadra & Nagar Haveli & Daman & Diu	0
34	West Bengal #	3,038
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There is no pending liability for previous years for wage component in case of any States/UTs, except in case of State of West Bengal.

Pending liability in case of State of West Bengal includes wage, material and admin component. Release of fund to the State of West Bengal has been stopped since 9th March, 2022 as per provision of section 27 of Mahatma Gandhi National Rural Employment Guarantee Act, 2005 due to non compliance with directives of Central Government.
